

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 825 of 2020**

**IN THE MATTER OF:**

**Gammon Infrastructure Projects Ltd.**

**...Appellant**

**Versus**

**AF Consult India Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Rudreshwar Singh, Mr. Nikhil Jain and Ms. Sakshee Sharma, Advocates.**

**For Respondents: Ms. Sanjana Saddy, Advocate for R-1.  
Mr. Pradeep Dahiya, Advocate with Mr. Diwan Chand Arya, IRP in person for R-2.**

**O R D E R**  
**(Through Virtual Mode)**

**16.12.2020:** Mr. Rudreshwar Singh, Advocate representing the Appellant says that he has instructions not to file rejoinder to the reply affidavits filed by the Respondents. Thus, the pleadings are completed. Appellant has filed written submission, which is taken on record.

Respondents may file their short written submissions, not exceeding three pages, within three weeks.

Let the matter come up 'for admission (after notice)' on **3<sup>rd</sup> February, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

*am/gc*